

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
AZALIA DISTRIBUTIONS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s AZALIA DISTRIBUTION PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17/08/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74990MH2010PTC206706
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit No. 503, 5th Floor, ARC Plaza Industrial Estate, 48 Oshiwara Village, Jogeshwari (West), , Mumbai, Maharashtra, India - 400102.
6.	Insolvency commencement date in respect of corporate debtor	September 09, 2024 NCLT, Mumbai Bench passed Order dated September 06, 2024 in CP (IB)/100/(MB)/2024. Order received by Interim Resolution Professional on September 09, 2024 .
7.	Estimated date of closure of insolvency resolution process	March 08, 2025 (180days from the date of commencement of CIRP i.e. September 09, 2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Truee IPE Private Limited IBBI/IPE-0151/IPA-1/2023-24/50052 AFA Valid Till 30/06/2025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-501, Ganesh Meridian, Opp. High Court, S. G. Road, Ahmedabad – 380060. email: cirp.azalia@gmail.com , jain_cp@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	112, 1 st Floor, Rex Chamber, Ballard Estate, Walchand Hira Chand Marg, Fort, Mumbai – 400001 email: cirp.azalia@gmail.com , jain_cp@yahoo.com
11.	Last date for submission of claims	September 23, 2024 i.e., 14 days from appointment date of CIRP order received on September 09, 2024 .
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at Present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	i) Weblink: www.ibbi.gov.in/home/downloads ii) Physical Address:same as mentioned in point 10 and iii) Email IRP at : cirp.azalia@gmail.com ; jain_cp@yahoo.com ; iv) website at : www.trueeipe.com Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s Azalia Distribution Private Limited** on **September 06, 2024**. The order received by Interim Resolution Professional on **September 09, 2024**.

The creditors of **M/s Azalia Distribution Private Limited** are hereby called upon to submit their claims with proof on or before **September 23, 2024** to the Interim Resolution Professional at the address mentioned against entry No. 10.

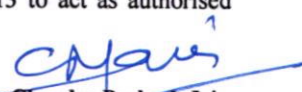
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None at present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Place: Mumbai
Date: 10.09.2024


Chandra Prakash Jain
Whole Time Director
For, M/s Truee IPE Pvt Ltd, Interim
Resolution Professional of
M/s Azalia Distribution Private Limited
IBBI No. IBBI/IPE-0151/IPA-1/2023-24/50052
AFA Valid till 30.06.2025